

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
VITTHAL REFINED SUGARS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vitthal Refined Sugars Limited
2.	Date of incorporation of corporate debtor	04/02/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421PN2010PLC135465
5.	Address of the registered office and principal office (if any) of corporate debtor	AT POST NIMGAON TQ MADHA SOLAPUR MH 413208 IN
6.	Insolvency commencement date in respect of corporate debtor	14/10/2022 (NCLT Order Dated 29/09/2022, Order Communicated on 14/10/2022)
7.	Estimated date of closure of insolvency resolution process	11/04/2023 (180 days from the date of Intimation of order to Insolvency Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Umang Subhashchandra Khandelwal Registration No :- IBBI/IPA-001/IP-P00669/2017-18/11142
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 6AB, Mangaldeep Apartment, Plot no 13/14 Farmland, Nr Gurudwara, Ramdaspath, Nagpur- 440010, Maharashtra Email : umang.khandelwal@gmail.com (Not to be used for any correspondence regarding CIRP of Vitthal Refined Sugars Ltd.)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- Umang Khandelwal, Plot No 1, Flat No 201/202, Shiv Gaurav Estate Apartment, Near Traffic Park, Bhagwagar Layout, Dharampeth, Nagpur – 440010 Email: rpvitthalrsl@gmail.com
11.	Last date for submission of claims	27/10/2022 i.e. 14 days from the date of Intimation of order to Insolvency Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (As per information with IRP till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link :- https://ibbi.gov.in/home/downloads Physical Address : Kindly Refer to Address at point no. 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vitthal Refined Sugars**

Limited on 29/09/2022 (Order Dated 29/09/2022, Order copy communicated /received on 14/10/2022).

The creditors of **Vitthal Refined Sugars Limited**, are hereby called upon to submit their claims with proof on or before 27/10/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NOT APPLICABLE] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of.
Interim Resolution Professional
Date and Place

: Umang Subhashchandra Khandelwal
: 16/10/2022 , Nagpur